would not like to share the responsibility of spoiling the country. I would like to say that we are not going to create any hurdles during the debate in Railway Budget. Neither we are going to stage a walk-out nor we have any malafied intention towards you. We will continue to practice such tacties.

MR: SPEAKER: You have said all that and nothing has been left in this regard.

SHRI BHOGENDRA JHA: I would like to raise another issue regarding issuance of Photo-identity-Card. We have not made any promise in this regard. We would like to done away with the booth-capturing and violence during elections. We do favour the idea of identity Card. I am saying it on behalf of CPI.

SHRI CHANDRA JEET YADAV (Azamgarh): Mr. Speaker, Sir, I am grateful to you. I have great regards for you and hope that it will continue in future also.

[English]

MR. SPEAKER: That is correct. Thank you.

[Interruptions]

SHRI CHANDRA JEET YADAV: You have always taken initiatives to solve various problems in the House. Now it should be clear to you that we do not intend to create any hindrence in passing of the budget and there by stop the work in various projects meant for welfare of the common public. So far as the matter of the supplementary Grants for Ralway Budget is concerned I would like to say that we will leave the House and Boycott the proceedings. The Government can get them passed we will not say anything. But I would like to register my protest on this statement made by the Minister of Parliamentary Affairs that we do not wish to have discussion on over it. We certainly wished to have discussion on it and time was also allotted for it in the agenda but now the situation has changed when the Government did not take any action on ATR and opined that it did not consider anyone guilty for sugarscam is really objectionable. I would like to say that the Government is trying to cover it up.

MR. SPEAKER: The Government has refuted it.

SHRI CHANDRA JEET YADAV: It is alright that Government has refuted it. I would like to say that corruption should not be hushed up and the persons found involved in corruption should be punished. With these words I conclude.

16.21 hrs.

SUPPLEMENTARY DEMAND FOR GRANT (RAILWAYS), 1994-95—Contd.

[English]

MR. SPEAKER: I shall now put the Cut Motions moved to the Supplementary Demand for Grant (Railways) for the financial year 1994-95 to vote of the House.

Cut motion Nos 1, 2 and 3 were put and negatived.

MR. SPEAKER: I shall now put Supplementary Demands for Grants (Railways) for 1994-95 to the vote of the House.

The question is:

"That the Supplementary sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President of India out of the Consolidated Fund to defray the charges that will come in course of payment during the year ending the 31st day of March, 1995. in respect of the head of Demand entered in the second column thereof —Demand No. 16."

The motion was adopted.

Supplementary Demand for Grant (Railways), 1994-95 voted by Lok Sabha

No. of Demand		Name of Demand	 	_	 nd for House
16.		-Acquisition, Con eplacement. Other Expenditure Railway Fund	0		

16.22 hrs.

[English]

APPROPRIATION (RAILWAYS) NO. 6 BILL, 1994

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1994-95 for the purposes of Railways.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1994-95 for the purposes of Railways."

The motion was adopted.

SHRI C.K. JAFFER SHARIEF: I introduce" the Bill. SHRI C.K. JAFFER SHARIEF: I beg to move":

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1994-95 for the purposes of Railways be taken into consideration."

^{*}Published in Gazette of India extraordinary. Part-II, Section 2, dated 22.12.1994.

[&]quot;Introduced with the recommendation of the president.

^{***}Moved with the recommendation of the President.

MR SPEAKER The question is

"That the Bill to authorse payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1994-95 for the purposes of Railways be taken into consideration."

The motion was adopted

MR SPEAKER The House will now take up Clauseby-Clause consideration of the Bill

The question is

"That Clauses 2 and 3 stand part of the Bill"

The motion was adopted

Clauses 2 and 3 were added to the Bill

MR SPEAKER The question is

"That the Schedule stand part of the Bill'

The motion was adopted

The Schedule was added to the Bill

MR SPEAKER The question is

"That clause 1, the Enacting Formula and the Long Title stand part of the Bill"

The motion was adopted

Clause 1 The Enacting Formula and the Long Title were added to the Bill

SHRI CK JAFFER SHARIEF I beg to move

"That the Bill be passed"

MR. SPEAKER The question is

"That the Bill be passed"

The motion was adopted

(Interruptions)

PROF SUSANTA CHAKRABORTY (Howrah) What is the use of giving money to these corrupt people?

MR SPEAKER I am on my legs to appreciate the sensitivity shown by the Members of all the Parties in the House in passing this Bill Now, well

(Interruptions)

SHRI RAM VILAS PASWAN (Rosera)

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) Mr Speaker, Sir, for adjourning the House, they can make a request to you but they cannot order you to adjourn the House like that

MR SPEAKER I am removing Mr Paswan's words from the record

(Interruptions)

SHRI RAM VILAS PASWAN No

MR SPEAKER You were ordering me

SHRI RAM VILAS PASWAN I spoke with your permission

MR SPEAKER The House stands adjourned to meet tomorrow the 23rd December, 1994 at 11 00 a m 16.26 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday December 23 1994/Pause 2 1916 (Saka)